

(b) Rs. 1,24,44,890.

(c) Information regarding the total number of evacuees who have returned the amount is not available. The total amount recovered so far is about Rs. 15,00,000.

(d) The following staff is at present employed :—

(i) Officers and Ministerial staff	67
Class IV servants	36

(ii) Annual expenditure on their salary etc. is estimated to be... Rs. 1,30,000

(e) No.

(f) Some representations were recently received from certain evacuees and the Evacuees' Associations in Madras State. It has been explained to them that the policy of the Government of India is to make recoveries from the evacuees with due regard to their capacity to repay so that no undue hardship is caused to them and that the amount is recovered from only such of the evacuees as are in a position to repay the loans granted to them. The debts of the others are written off as irrecoverable.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE IRON AND STEEL COMPANIES AMALGAMATION BILL, 1952

SECRETARY : Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House :

"In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Iron and Steel Companies Amalgamation Bill, 1952 which has been passed as amended by the House at its sitting held on the 9th December 1952."

Sir, I lay the Bill on the Table.

THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL, 1952—Continued

MR. CHAIRMAN : We now resume the discussion on the Industrial Finance Corporation Bill. Shri Rajendra Pratap Sinha to continue.

SHRI RAJENDRA PRATAP SINHA (Bihar) : Mr. Chairman, when the House adjourned last evening, I was speaking about rendering assistance to the small industries by the Industrial Finance Corporation. I said, Sir, that the Government should see to it that a person genuinely interested in the promotion of the smaller industries was nominated on the Board of Management of the Corporation. Then I said, Sir, that so long as the State Corporations did not come into existence, the smaller industries lying in those States should be looked after by the Industrial Finance Corporation. Thirdly, I said, Sir, that the policy of giving financial assistance to our industries should be integrated with the policy of import control and in this respect, Sir, the recommendations of the Industrial Finance Corporation to the Commerce Ministry for giving protection to the industries should be heeded to. Lastly, Sir, I was saying that the Corporation should develop a technical assistance section in order to render technical advice both in the matter of layout and of book-keeping to their smaller constituents and I was about to give a quotation about such functions performed by the Industrial and Commercial Finance Corporation of U. K. when the House adjourned.

Sir, the Industrial and Commercial Finance Corporation of U. K. has a definite department known as the Liaison Department. The officials of this Department travel about the country visiting the several customers, discussing business problems and difficulties which may face them, advising them, giving them the benefit of their and the Corporation's wide contacts and watching on behalf of the Corporation for danger signals that may indicate the probability of business losses or other troubles. For expenses